

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 11420/2020

(Arising out of impugned final judgment and order dated 21-10-2019 in CRLA No. 1122/1993 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHKAR & ANR.

Respondent(s)

IA No. 78339/2020 - CONDONATION OF DELAY IN FILING

Date : 18-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Rajat Singh, AOR
Mr. Rajat Singh, Aor, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. As per the Office Report respondent No. 1 has passed away, the Special Leave Petition qua the said respondent thus has become infructuous.

2. As regards to respondent Nos. 2 and 3, they have been duly served but have not entered appearance. Let bailable warrants in the sum of Rs. 10,000/- each with one surety each of the like amount be issued to secure the presence of respondent Nos. 2 and 3.

3. Learned State counsel will submit the criminal antecedents, if any, in respect of respondent Nos. 2 and 3.
4. List the matter on 15.12.2023.

(KAPIL TANDON)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)